



No .1/1/2019/ADM/APTEL/

Government of India

Appellate Tribunal for Electricity

Core-4,7th Floor, SCOPE COMPLEX, Lodhi Road, New Delhi – 110003

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www.aptel.gov.in

Date 14 July, 2020

Filling up the Post of Registrar in the Appellate Tribunal for Electricity on Deputation basis.

VACANCY CIRCULAR

It is proposed to fill up the under mentioned post in the Appellate Tribunal for Electricity on Deputation basis.

Sl. No.	Name of the Post (No. of vacancies)/Scale of Pay	Eligibility Criteria
1	Registrar (APTEL) (Anticipated) Pay band -4 Rs. 37400-67000/- plus Grade Pay Rs. 10000/- as per 6 th CPC. Level-14 (144200-218200) As per 7 th CPC.	Officers of the Central Government or Supreme Court or High Court or District Court possessing degree in law from recognized University or equivalent- (a) holding analogous post on regular basis; or (b) with two years regular services in the post of pay band-4 with pay of Rs. 8900/- (c) with three years regular service in the post of pay band -4 with grade pay of Rs. 8700/- or (d) holding post of District Judge or Additional District judge or Registrar or Additional Registrar, on regular Basis :-or (e) with five years regular service in the post of joint Registrar of a High Court. Note 1:- The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or other organization or Department of Central Government shall be five years. Note 2:- The maximum age limit for appointment by deputation shall be not exceeding 56 years as on the closing date of receipt of applications. Note 3:- for the purpose of appointment on deputation basis, the service rendered on a regular basis by an officer prior to 1st January, 2006 or the date from which the revised pay structure based on the recommendations of the sixth Central Pay Commission has been extended, shall be deemed to be the service rendered in the corresponding grade pay or pay scale extended based on the recommendations of the said pay Commission except where there has been merger of more than one pre-revised scale of pay into one grade with a common grade pay or pay scale, and where this benefit will extend only for the post(s) for which that grade pay or pay scale is the normal replacement without any upgradation.

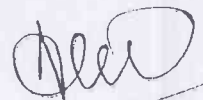
2. The pay and conditions of deputation of the officials selected will be regulated in accordance with the Department of Personnel & Training's O.M. No.6/8/2009-Estt.(Pay-II) dated the 17th June, 2010, as amended from time to time and other instructions of the Central Govt. issued in this regard from time to time.

3. The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or other Organization or Department of Central Govt. shall be five years.

4. The application Form as per 'Annexure' (also available in website of this Tribunal), along with attested copies of up-to-date ACRs/APAR for the last five years and vigilance clearance, may be forwarded to the undersigned immediately but **not later than six weeks after publication of vacancy circular in the Employment News** . Applications not accompanied by copies of ACRs/APAR and vigilance clearance will not be entertained.

5. The Appellate Tribunal for Electricity has been declared eligible for allotment of General Pool accommodation. Officials of the Central Government/All India Services joining the Tribunal would be eligible for allotment/ retention of General Pool residential accommodation, on maturity of their turn in the waiting list, subject to fulfilment of other usual conditions.

6. Nos of vacancy may vary and the Appellate Tribunal for Electricity keeps its right reserve for changes in vacancy position or any other change.



(Ajay Kumar)
Director (Admn.)

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Copy to:-

1. All Ministries/Departments of the Government of India.
2. The Joint Secretary (Admn.), Ministry of Power, New Delhi.
3. Registrars of Supreme Court of India, all High Court and Districts Courts.
4. Registrars of all Tribunals.